

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 105

IA-2276/2024

In

(IB)-1083(PB)/2018

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. Petitioner/Applicant

Vs.

Adel Landmarks Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the RP : Mr. Sanjay Bhatt, Ms. Apoorva, Advs.

ORDER

IA-2276/2024

As prayed for by Ld. Counsel appearing for the Resolution Professional. The matter is adjourned.

List the matter along with IA-1544/2024 **on 04.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)